

LIST OF INDEX

Sh. K. B. Mestras, May
C. M. S. Sudane, May
30/10/94

LIST OF PAPERS IN O.A./T.A. NO.

490/90

OF

COPY

C.S. P.S. Lambat, Oct

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	20-6-90	70
	2	1-8-90	
		27-7-90	
	3	23-10-90	
		11-11-93	
	4	6-1-94	File/Dismissal Case of Hemlal Sh. M. S. Deshpande vs Gulabji
II	-	12-	order is enclosed her Society Street 8 or
III	72	12-7-90	Notice issued to Reg No 3 for filing notice
	3-4	5-10-90	
	5	2-2-94	Copy of file issued to Advocates
No (1)			

(Part B)

: FORM - I :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
NEW BOMBAY BENCH

ORIGINAL APPLICATION NO. 490 /1990

APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT 1985.

K.B. Masaram, Chief Goods Supervisor,
Central Rly. Nagpur.

... APPLICANT

Versus

Union of India through its General
Manager, Central Rly. Bombay V.T.
and two others.

... RESPONDENTS

: INDEX :

S1. No.	Description of documents relief upon.	Page No.
1.	Application under Sec.19 of the Administrative Tribunals Act 1985.	1-15 order
2.	Annexure I - Copy of representation of the applicant dated 2-2-90. 18-12-89.	16-17
3.	Annexure II - Copy of appeal made to the respondents on 16-3-90. 21490	18-19
4.	Annexure III - Copy of appeal made to the respondents on 16-3-90.	20-23
5.	Annexure IV - Copy of notice under sec.80 of CPC served on respondents 1 and 2.	24-29
6.	Annexure V - Copy of guidelines issued by the Ministry on 21-8-89.	30.

7 Reply of Rwdh 1 to 4
DD 26-9-90

DAB/715

Nagpur
Dated: 9-6-90

Signature of the Applicant

①

Office Notes, Office Memorandum, of Coram Appearance, Tribunal's orders of direction & Registrar's Orders	X X X X	Tribunal's Orders.
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Dated: 20-6-90. Camp: Nagpur

Applicant by Mr. M. M.
Sudarshan, Mr. D. N. Dadilalal,
Law Asstt. in the respondents'
Nagpur Office is present.

The applicant has alleged
malafides. In view of this, we
are satisfied that this is a fit
case for adjudication by us and
we, accordingly, admit the
application.

Respondents to file their
reply before Dy. Registrar at
New Bombay on 1-8-90. Mr.
Dadilalal waived notice.

S. O. to 1-8-90 before
Dy. Registrar for reply and
defences. The applicant need
not be present on that date.

D.K. Agarwal

(D.K. Agarwal) (P.S. Chaudhury)

M(G)

M(A)

OA 490/90

(2)

Date: 1.9.90

Mr. Y.R. Singh Advocate for
Mr. M.M. Sudame Advocate for the
Applicant.

Mr. D.N. Dadilwar, Law Asstt.
BRM office, Nagpur.

By Consent adjourned to
27.9.90 for reply and further
directions.


Dy. Registrar.

Notice issued to
the Reg No. 3
and 5-10-90

Also
5-10-90

Notice served to the
Respondent No. 3 on
dd: 9-10-90

OA 490/90

Date: 27.9.90

Neither the Applicant nor
his Advocate are present.

Mr. B.B. Mahajan, Jr. Clerk
DRM office Central Rly, Nagpur
is present on behalf of
Respondents.

Mr. Mahajan has filed
written statement on behalf
of Respondent No. 1 and 2.

Nobody is present on
behalf of Respondent No. 3. and
they have not filed reply.

Respondent No. 1 and 2 to
produce proof of service of the
reply on the Applicant.

Office to issue notice to
Respondent No. 3 for filing
reply if any.

Adjourned to 23.10.90
for filing proof of service
by Respondent No. 1 and 2.


Registrar.

OA 490/90 (3)

Date: 23.10.90

Neither the Applicant nor his Advocate are present.

Mrs. G.B.Bore, Asstt. Personal Officer, Central Rly, Nagpur is present on behalf of Respondent No. 1 and 2.

Notice to Respondent No.3 has already served vide endorsement of the office dated 9.10.90. No reply is filed by Respondent No. 3.

Mrs. Bore has filed proof of service on behalf of Respondent No. 1 and 2. It is taken on record.

Since the ~~xxxxx~~ reply of Respondents has been filed in the matter the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore kept on Sine-Die list.

Mrs. Bore says that at the time of fixing the date of final hearing notice may be issued to Respondent No.2. Notice may also be issued to the Applicant.

5
Registrar.

PER TRIBUNAL DT

11/11/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list. Fixed for Final Hearing on 31/10/94. Issue notices to the parties as per order dated 23/10/90.

Notice issued to the parties at Nagpur on 24/10/93.

2
11/12

600
Court Officer.

(W)

Dated: 6/1/94.

Applicant by Sh. M.M. Sudane.
Respondents by Sh. P.S. Lambat.
Sh. Sudane states that the applicant had challenged the transfer order, but the transfer order of the applicant does not survive in view of the retirement of the applicant and therefore the application has become infructuous.

The application is dismissed as infructuous. No order as to costs.

dt. 6.1.94
order/Judgement despatched
to Applicant/Respondent (s)
on 21/1/94

M.M. Sudane
(M.S. Deshpande)
V/C.

AC
3/2/94